**GOVERNMENT OF INDIA**  
**MINISTRY OF FINANCE**  
**(DEPARTMENT OF REVENUE)**  
**(CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)**  
*****  
**Notification No.23/2020 - Customs (N.T.)**  

New Delhi, dated the 13\textsuperscript{th} March, 2020  
23 Phalguna 1941 (SAKA)

In exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs hereby makes the following amendment in the Notification of the Central Board of Indirect Taxes and Customs No.20/2020-CUSTOMS (N.T.), dated 5\textsuperscript{th} March, 2020 with effect from 14\textsuperscript{th} March, 2020, namely: -

In the SCHEDULE-I of the said Notification, for serial No. 10 and the entries relating thereto, the following shall be substituted, namely: -

**SCHEDULE-I**

<table>
<thead>
<tr>
<th>Sl.No.</th>
<th>Foreign Currency</th>
<th>Rate of exchange of one unit of foreign currency equivalent to Indian rupees</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td>(1) (2)</td>
</tr>
<tr>
<td></td>
<td></td>
<td>(a) (b) (For Imported Goods) (For Exported Goods)</td>
</tr>
<tr>
<td>10.</td>
<td>Norwegian Kroner</td>
<td>7.45 7.20</td>
</tr>
</tbody>
</table>

[F.No.468/01/2020-Cus.V]

(Pramod Kumar)  
Director  
TELE: 011-2309 5541